## CENTRAL ADMINISTRATIVE TRIBUNAL

## LUCKNOW BENCH

Contempt No. 32 of 91

in

O.A. No. 135 of 90

Pratap

ly

Applicant

versus

Surya Prakash

Respondents.

Hon. Mr. Justice U.C.Srivastava, V.C.

Hon. Mr. A.B. Gorthi, Adm. Member.

(Hon. Mr. A.B.Gorthi, A.M.)

This is a contempt application stating that our judgment and order dated 13.9.90 in 0.A. 135/90 has not been complied with, in that the applicant was not paid back wages, as directed by the Tribunal. Shri Anil Srivastava, appearing on behalf of the opposite party contemners states that since our order states that back wages should be paid as admissible under rules, the matter is still under examination, as to whether the applicant is eligible for any back wages or not. We take a serious note of the matter that although our judgment and order has been passed on 13.9.90, no tangible action has been taken to make payment of the back wages to the applicant even till today. List the case for orders on 13.4.92, on which date we direct the opposite party contemner to appear in person and to explain why

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he has not complied with our order and why he should not be punished for committing contempt of

this Tribunal.

A.M.

V.C.

Shakeel/-

Lucknow: Dated: 28.1.92.